

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax COD Application No. 85034 of 2019

(on behalf of Appellant)

In

Service Tax appeal No. 85046 of 2019

(Arising out of Order-in- Original No. MUM / CGST-MW / COMMR/12-13/SP/2018-19 dated 31st July 2018 of Commissioner of CGST, Mumbai West.)

M/s Man Infra Projects Ltd

.....Appellant

Man House 102 Opp Pawanhans

S V Road Vile Parle W

Mumbai, Maharashtra-400056

VERSUS

Commissioner of CGST,

.....Respondent

Mumbai West

Null Mahavir, Jain Vidyalaya, Juhu Lane

Andheri (West)

Mumbai, Maharashtra-400058

APPERANCE:

None for the Appellant

Shri Bidhan Chandra, Additional Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE SHRI CJ MATHEW, MEMBER (TECHNICAL)

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

ORDER NO. A/86319 / 2019

Date of Hearing: 18/07/2019

Date of Decision: 18/07/2019

PER: CJ MATHEW

This application seeks condonation of delay in filing of appeal
no. ST/85046/2019 against order-in-original no. MUM / CGST-MW /

COMMR/12-13/SP/2018-19 dated 31st July 2018 of Commissioner of CGST, Mumbai West.

2. None is present for the applicant. From the records, as pointed out by Learned Authorised Representative, it is seen that there was no representative on the last two occasions. Though, at the hearing of 3rd May 2019, it is recorded that adjournment had been sought.

3. It would appear that the applicant is not serious in pursuing the application for condonation of delay. Accordingly, the application is rejected. Appeal also stands dismissed.

(Dictated & pronounced in open Court)

(CJ Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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